

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 9
(IB)-1527(PB)/2018

IN THE MATTER OF:

Bank of Baroda Petitioner/Applicant
Vs.	
Brys Hotels Pvt. Ltd. Respondent

Order u/S. 7 of the Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Adv. Saugat Sinha, Adv. R. Gayathri Mansa in RA-173/2023, RA-174/2023 & RA-189/2023 Adv. Ashish Verma, Adv. Salonee Keshwani in IA-1568/2024 Adv. Varsha Banerjee in IA-6187/2022
For the Respondent	: Adv. Dhruv Pande for R-4 in IA-173/2023
For the SRA	: Adv. Ashish Verma and Adv. Kartikay Bhargava in IA-1568/2024
For UPSIDA	: Adv. Ruchira Gupta, Adv. Amit Kumar in IA-1568/2024
For Erstwhile RP	: Adv. Ankur Mittal, Adv. Yashika Sharma for R-1 in IA-6187/2022

ORDER

IA-1568/2024

Mr. Ashish Verma, Ld. Counsel for the SRA appears physically.

Ms. Ruchira Gupta, Ld. Counsel for UPSIDA appears physically and undertakes that the Authority will file the response to 3-5 letters sent by the Applicant with all particulars for compliance in accordance with the plan approved by this Tribunal. Such undertaking is recorded. They are permitted to comply with the same and report on 23.07.2024.

All queries and instructions will be given in one letter by the Authority to avoid multiplicity of proceedings on or before 15.07.2024, and report compliance on 23.07.2024.

At request and by consent of both sides, list this application **on 23.07.2024.**

RA-173/2023, RA-174/2023, RA-189/2023

1. Heard Mr. Saugat Sinha, Ld. Counsel for the Bank of Baroda. He has given an unconditional apology for not appearing on the earlier dates when the matter was dismissed for non-prosecution. Ld. Counsel seeks transposing his name in place of the RP in several pending applications based on a clause of the Resolution Plan and 5th Monitoring Committee Meeting dated 26.06.2023, based on which the Bank of Baroda has been given the right to pursue all pending applications and therefore, on this premise, the Bank seeks indulgence to transpose themselves in place of the RP and pursue the applications and defend the contested application as well.
2. Taking note of the above fact, these Restoration Applications are allowed on payment of cost of Rs. 10,000/- per restoration application to be paid into the Prime Minister's National Relief Fund on or before 05.07.2024.
3. Accordingly, **RA-173/2023, RA-174/2023 & RA-189/2023** stand **allowed.**
4. Bank of Baroda is permitted to transpose themselves in these applications through the Registry.
5. List the matter **on 09.07.2024** for hearing of the case.

IA-6187/2022

List this application **on 23.07.2024.**

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Shubham Pandya – 01.07.2024